

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/204/2008 WITH E/M/396/08

Date 15/05/2008

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
M/S PRAGATI METAL (P) LTD.

CHANDA KHERI, VILL & P.O.-
BILASPUR[JAGDHARI], YAMUNAGAR, HARYANA
M/S PRAGATI METAL (P) LTD.

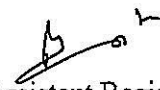
Appellant

Vs

Respondent

C.C.E. PANCHKULA

I am directed to transmit herewith a certified copy of Final order No.249/08 & M.O.NO 496/08 Excise dated 13-5-08
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. PANCHKULA

SCO NO. 407 AND 408, SECTOR 8, PANCHKULA (HARYANA) 134119.

2. Adv. / Consult

MR. VIKRANT KACKRIA

509, SEC-7, PANCHKULA, HARYANA

3. ETD

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Excise Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
BENCH – Excise**

E/M/396/08 in E/204/08

M/s. Pragati Metal(P) Ltd.

**Appellant
(Rep. by None)**

VS

CCE, Panchkula

**Respondent
(Rep. by Shri Sanjay Kumar,DR)**

**Coram : Hon'ble Mr. P.K.DAS, MEMBER JUDICIAL
Hon'ble Mr. A.K.SRIVASTAVA, MEMBER TECHNICAL**

Date of Decision: 13.5.08

MISZ Order No. 496/08 EX

Per P.K.Das:

FINAL ORDER NO. 249/08 EX

The applicant filed this application for modification of stay order. None appeared on behalf of the applicant. It seems that the applicant is not interested to proceed in the matter, therefore, this application is dismissed for non-prosecution. It appears from the record that the applicant had not complied with the stay order. So, the appeal is dismissed for non-compliance of the stay under Section 35F of Central Excise Act,44.

Order dictated in the open Court.

**(P.K.Dás)
Member Judicial**

**(A.K.Srivastava)
Member Technical**

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